

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

12

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

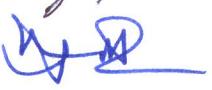
APPLICATION NUMBER : :

PETITION NUMBER : TCP/200/2016

NAME OF THE PETITIONER(S) : Kanaiah Vikram Dixit

NAME OF THE RESPONDENT(S) : M/s Vcan Active Carbon Private Limited & 3 others

UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	A. M. ILANGO 9840711858	COUNSEL FOR PETITIONER	J. 
2.	A. Palaniappan	Counsel for Respondent	

ORDER

Shri A M Ilango, counsel for petitioner present. Shri A Palaniappan, counsel for R1 to R4 present. Counsel for respondents stated that petitioner has opened another entity in order to compete with the R1 company and he has been appointed as director of the said company. He further alleged that some of the important documents are in the possession of the petitioner due to which the statutory compliance is not possible. Counsel for respondents is directed to file application and an affidavit giving full facts pertaining to the business opened by the petitioner for competing with R1 company and the application for the documents which are in possession of the petitioner. Counsel for petitioner stated that he has already received notice for the board meeting which has been fixed on 23.02.2017. The notice is sent but the necessary documents have not

been served. Counsel for the respondents is directed to serve the relevant documents pertaining to the notice issue for the board meeting so that the petitioner would be able to understand the subject and take a decision thereon. During the previous hearing, it was also directed that petitioner will close the account opened at Standard Chartered Bank to which the counsel for petitioner stated that there is a need to pass a resolution by the board of directors for closing the same. Therefore, it is directed to take up the matter of closing of the said account in the board meeting in order to pass appropriate resolution which can be submitted to the bank for closing the account. The matter is posted for arguments.

Put up on **01.03.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)